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वसलियों पर रोक लगाने सम्बन्धी आदेशों में न्यायालयों ने कोई कारण नहीं बताये थे। तथापि वसली को रोकने के लिए पार्टियों द्वारा दिये गये श्रावेदन-पत्नों में तर्क किया गया था कि चीनी की मिलों द्वारा उतादित तथा उपयोग की गयी कार्बन डाई-म्राब्साइड पर केन्द्रीय उत्पादन शल्क लगाने में, अन्य वातों के साथ साथ, विधि के सारगभित प्रजन चन्तर्गस्त हैं तथा मांगों की वसूली कष्ट के रूप में कार्य करेगी। मख्य याचिकाओं पर निर्णयपर्यन्त न्यायालयों द्वारा म्टे आर्डर जारी किये गये थे । चीनी पर भी केन्द्रीय उत्पादन शल्क सम्बन्धी दो मामलों 🤄 बारे में. ऐसी ही परिस्थितियों के ग्रधीन, स्टे आईर जारी किये गये हैं। शेष २२ मामलों में भी पार्टियों ने सम्बन्धित केन्द्रीय उत्पादन गल्क अपीलीय प्राधिकारियों के समक्ष मांगों को चनौती दी है।

(ख) कार्बन डाई-आक्साइड पर उत्पादन शुल्क की वसूली से सम्बन्धित अधिकतर सामलों पर उच्च त्यायालयों ने सरकार के पक्ष में निर्णय दे दिये हैं. लेकिन प्रभावित चीनी मिलों को सर्वोच्च त्यायालय में अपील करने की छुट्टी की मंजूरी दे दी गयी हैं। चीनी मिलों को उच्च त्यायालय हारा दो महिने की अविधि के लिए अन्तरिम रोक भी मंजूर कर दी गयी है। शेष सामले अभी त्यायालयों अथवा केन्द्रीय उत्पादन शुल्क अपीलीय प्राधि गरियों के समक्ष विचाराधीन हैं।

ftTHE DEPUTY MINISTER IN THE MINISTRY OP FINANCE (SHRI RAMESHWAR SAHU): (a) and (b) A Statement is laid on the Tible of the House.

### STATEMENT

(a) It was stated in the reply to the Rajya Sabha Unstarred Question No. 562 on the 23rd September, 1964 that the affected Sugar Mills have disputed the demands for duty either in the Courts of Law and obtained stay orders or have filed appeals, etc., before the concerned Central Excise appellate authorities.

to Questions

The annexure to that reply contained particulars in respect of 52 sugar mills. Not all of them are court cases. The courts have issued stay orders in 30 cases only, out of which 28 relate to recovery o'f duty on carbon dioxide and 2 cases relate to excise duty demands on sugar. The courts did not assign any reasons in the orders staying the recoveries. However, applications moved by the parties for the stay of recovery contended that the levy of an excise duty on carbon dioxide produced and utilized by the sugar mills, inter alia, involved substantial questions of law and the recovery of demands would work as a hardship. Pending decision on the main petitions, stay orders were issued by the courts. In regard to the two cases relating to excise duty on sugar also, stay orders have been issued under similar circumstances. In the remaining 22 cases the demands are challenged by the parties before Ihe concerned Central Excise appellate authorities.

(b) Most of the cases relating to recovery of excise duty on carbon dioxide have since been decided by the High Courts in favour o'f the Government, but the affected sugar mills have been granted leave to appeal to the Supreme Court. Interim stay for a period of two months has also been granted by the High Court to the sugar mills. The remaining cases are still pending before the Courts or Central Excise appellate authorities.]

# जबलपुर नगर का श्रेणीकरण

\*४८२. पंडित भवानी प्रसाद तिवारी : क्या विक्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या दिसम्बर, १९६३ के महंने में कौंसिल ग्राफ ट्रेड यनियन्स, जबलप्र ने, जो लगभग ५०,००० केन्द्रीय सरकार के कर्मचारियों का प्रतिनिधित्व करती है, सरकार को एक ज्ञापन पत्र भेजा था जिसमें यह प्रार्थना की गई थी कि जबलपुर नगर को 'बी' 'श्रेणी का नगर इस आधार पर घोषित किया जाये कि केन्द्रीय सरकार के कर्मचारियों को लाभ एवं प्रोत्साहन मिलने चाहियें; ग्रीर

(ख) यदि हां, तो सरकार ने इस पर क्या कार्यबाही की है ?

#### f [CLASSIFICATION OF JABALPUR CITY

\*482. Pt. BHAWANIPRASAD TIWARY: WiH the Minister of FINANCE be pleased to

- (a) whether a memorandum was submitted to Government by the Council of Trade Unions, Jabalpur representing about 500,000 Central Government employees working at Jabalpur, during the month of December, 1963 requesting that Jabalpur city be declared as a 'B' class city on the ground that benefits and incentives should be given to Central Government employees; and
- (b) if so, what action has been taken by Government thereon?]

वित्त मंत्रालय में उपमंत्री (श्री रामेश्वर साह) : (क) जी नहीं । जान पडता है वित्त मंत्रालय को इस संस्था का ऐसा कोई ज्ञापन नहीं मिला ।

- (ख) यह सवाल पैदा ही नहीं होता ।
- ■{•[THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR SAHU): (a) No, Sir. No such memorandum appears to have been received in the Finance Ministry from this body.
  - (b) Doe<sub>s</sub> not arise.]

#### SEMINAR ON EMPLOYMENT OF SCHEDULED CASTES AND SCHEDULED TRIBES

to Questions

\*483. SHRI DEOKINANDAN NARA-YAN: Will the Minister o'f PLANNING be pleased to state:

- (a) whether the recommendations made by the seminar on employment of Scheduled Castes and Scheduled Tribes held in Delhi have been received by Government; and
- (b) if so, what are the recommendations and whether any of them have been accepted by Government?

THE MINISTER OF PLANNING (SHRI B. R. BHAGAT): (a) Yes.

(b) A printed report is placed on the Table of the House. [Placed in Library. See No. LT-3754/64.] The recommendations are under the consideration of the Central Ministries and the State Governments.

## करटम प्राधिक रियों की तरकरों के बीच सांडगांठ

श्री प्यारे लाल कुरील 'तालिब'ः \*४८४. श्री महाबीर प्रसाद भागवः श्री राम सहायः

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि १० नवम्बर, 98६४ को मद्रास में कस्टम के कलैक्टरों के सम्मेलन में उन्होंने यह कहा था कि कस्टम विभाग के कर्मचारी ग्रौर तस्कर व्यापारियों के बीच साठगांठ है और सोने को चोरी छिपे लाने के लिए बम्बई और कलकत्ता 'काला धब्बा' हैं; ग्रौर यह भी कि कस्टम विभाग के कर्मचारियों की तस्करों के साथ साठगांठ से विभाग की ग्रप्रतिष्ठा हुई है; ग्रीर